IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-70(PB)/2018

IN THE MATTER OF:

D. Mohan Raj .... **APPLICANT / PETITIONER**
Vs
GN Dairies Limited .... **RESPONDENT**

SECTION:
Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.01.2018

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHINCAL)

PRESENTS:
For the PETITIONER :-

ORDER

Ld. Counsel for the petitioner is present and moves this petition. Perusal of the Application and Part IV by the Applicant in form 1 discloses certain typographical errors in relation to the status of the applicant which are required to be corrected. Taking into consideration the same the correction be incorporated and an amended copy of the Petition / Application be filed within a period of one week. Let the Registry return the application for due compliance. List as and when the amended copy of the application is filed.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

R. VARADHARAJAN
MEMBER (JUDICIAL)